

Draft Program

INSOLVENCY AND BANKRUPTCY CODE- JURISPRUDENCE IN FOCUS!

PURPOSE OF THE CONFERENCE

To provide a platform for delegates to address issues relating to different aspects of Insolvency and Bankruptcy Code, and exchange experiences, ideas on the same.

WHO SHOULD ATTEND

All in-house counsels, legal practitioners, arbitrators and academicians interested in the field of Insolvency and Bankruptcy.

VENUE

D.S. Bedi Hall, Chelmsford Club

1, Raisina Road, Sansad Marg Area,
New Delhi, Delhi 110001

Date: 26th September 2019 (Thursday)

**EMAIL: info@akspartners.in, (LIMITED SEATS, PRE – REGISTRATION
COMPULSORY)**

DRAFT PROGRAM

1530 – 1600: Registration

1600– 1615: Welcome Address: Mr. Virender Ganda, Senior Advocate,
President, NCLT and AT Bar Association

1615-1630: Address by: Mr. Rajiv Ranjan, Senior Advocate

**1630- 1830: Key Note Address by Hon`ble Mr. Justice S.J.
Mukhopadhya, Chairperson, National Company Law Appellate
Tribunal followed by an interactive session.**

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Topic: Hot Topics and Recent Developments in IBC.

Moderator/ Panelists:

- 1. Sachin Datta, Senior Advocate**
- 2. Sanjeev Aliawadi, Legal Head, Eros Group**
- 3. Manoj Kumar, Managing Partner, Hammurabi & Solomon**
- 4. Deepak Sabarwal, Managing Partner, DSA Legal**
- 5. Vineet Vij, Legal Head, Tech Mahindra**

Vote of Thanks

Followed by Networking

ORGANISED BY:

Forum for Development of Legal Knowledge and Skills

Supported by:

NCLT and AT Bar Association